

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MHG LAND STOCKIST PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MHG Land Stockist Private Limited
2.	Date of incorporation of corporate debtor	21.09.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies –Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U45400DL2007PTC168558
5.	Address of the registered office and principal office (if any) of corporate debtor	D-104, Mangal Apartments, Plot No - 16, Vasundhra Enclave, Delhi – 110095
6.	Insolvency commencement date in respect of corporate debtor	10.06.2022 (copy of order received by IRP on 24.06.2022)
7.	Estimated date of closure of insolvency resolution process	20.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anurag Nirbhaya Regd. No. IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092. Email: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email: cirp.mhg@gmail.com
11.	Last date for submission of claims	08.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads



Anurag Nirbhaya

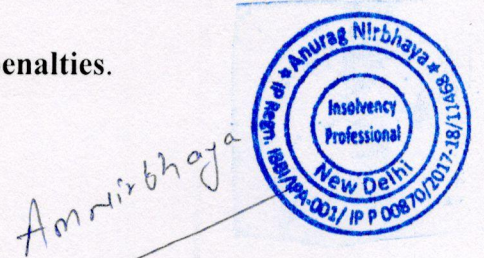
Notice is hereby given that the National Company Law Tribunal, **New Delhi Bench - IV** has ordered the commencement of a corporate insolvency resolution process of the **MHG Land Stockist Private Limited** on **10.06.2022** (copy of order received by IRP on **24.06.2022**).

The creditors of **MHG Land Stockist Private Limited**, are hereby called upon to submit their claims with proof on or before **08.07.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



ANURAG NIRBHAYA
Interim Resolution Professional in the matter of
MHG Land Stockist Private Limited
IBBI/IPA-001/IP-P00870/2017-2018/11468

Date: 26.06.2022
Place: New Delhi

यूनियन बैंक ऑफ इंडिया Union Bank of India

Regional Office : 1st Floor, Opposite Begum Bridge Road, Meerut 250001
Head office: 239, Vidhan Bhawan Marg, Nariman Point, Mumbai 400021.

[Rule- 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notices i.e. NAV/SARFAESIA:665-210183-18-19 DATED 06.02.2019 to **Mr. Asad Rahim S/o Late Abdul Haseeb Hno.** 9 Defense colony Phase 2 i.e. New Defense Colony near Mother Halima Public School Behat Road Saharanpur, **Mr. Tahira Iram D/o late Abdul Haseeb Hno.** 9 Defense colony Phase 2 i.e. New Defense Colony near Mother Halima Public School Behat Road Saharanpur, **Smt. Atiya Haseeb D/o Late Abdul Haseeb Hno.** 9 Defense colony Phase 2 i.e. New Defense Colony near Mother Halima Public School Behat Road Saharanpur, **Mr. Mohd Rafi Khan S/o Tajuriddin Gali No. 8** Rehmani Chowk, Habib Garh Road, Near Anaj Mandi Saharanpur (Classified as NPA on 31.01.2019) to repay the amount mentioned in the notices being Rs. 38,89,881.00/- and interest + other charges thereon of within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 20.06.2022. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, for an amount Rs.36,06,014.00/- as on 17.06.2022 and interest + other charges thereon) in all the accounts. Your attention is also invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Properties: Property: Kh no 504 situated at Dara Kot Tala Swad Bairoon P.T. & Dist Saharanpur Dar Abadi Defense Colony Phase 2 Behat Road Saharanpur having area 167.22 sq.mtr.
East-Rasta 25 ft wd
North - Plot no 08
West: Plot No. 10
South : Plot no 12

Date: 20.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

यूनियन बैंक ऑफ इंडिया Union Bank of India

Regional Office : 1st Floor, Opposite Begum Bridge Road, Meerut 250001
Head office: 239, Vidhan Bhawan Marg, Nariman Point, Mumbai 400021.

[Rule- 8(1)] POSSESSION NOTICE

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Description of Immovable Properties: Saledeed no 1024 dated 17.02.1992
Property: MPL no. 1/1891 (New 1/1664) Sharda Nagar Old mill Sharda Nagar Saharanpur.
East- Others House West: 15 ft wide road
North : House of faker chand South : House of Joginder Singh

Date: 22.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MHG LAND STOCKIST PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	MHG Land Stockist Private Limited
2. Date of incorporation of corporate debtor	21.09.2007
3. Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies -Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC168558
5. Address of the registered office and principal office (if any) of corporate debtor	D-104, Mangal Apartments, Plot No. 16, Vasundhara Enclave, Delhi - 110095
6. Insolvency commencement date in respect of corporate debtor	10.06.2022 (copy of order received by IRP on 24.06.2022)
7. Estimated date of closure of insolvency resolution process	20.12.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anurag Nirbhaya (IBBI/PA-001/IP-P00870/2017-2018/11468)
9. Address and e-mail of the Interim Resolution Professional as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: cirp.mhg@gmail.com
11. Last date for submission of claims	08.07.2022
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - IV has ordered the commencement of a corporate insolvency resolution process of the MHG Land Stockist Private Limited on 10.06.2022 (copy of order received by IRP on 24.06.2022). The creditors of MHG Land Stockist Private Limited, are hereby called upon to submit their claims with proof on or before 08.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
ANURAG NIRBHAYA
Interim Resolution Professional in the matter of
MHG Land Stockist Private Limited
Date: 26.06.2022
Place: New Delhi
IBBI/PA-001/IP-P00870/2017-2018/11468

यूनियन बैंक ऑफ इंडिया Union Bank of India

Regional Office : 1st Floor, Opposite Begum Bridge Road, Meerut 250001
Head office: 239, Vidhan Bhawan Marg, Nariman Point, Mumbai 400021.

[Rule- 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notices i.e. NAV/SARFAESIA:668-250112 DATED 21.06.2021 to **Mr. Nanha urf Jufakkar S/o Nasarulla**, Kh no 144 Dara Shivpuri Milan Vihar Colony Near Masjid Petrol Pump Saharanpur, **Smt. Najo W/o Sh. Nanha** Kh no 144 Dara Shivpuri Milan Vihar Colony Near Masjid Petrol Pump Saharanpur, **Smt. Ninni W/o Md Islam** Kh no 144 Dara Shivpuri Milan Vihar Colony Near Masjid Petrol Pump Saharanpur, **Sh. Mohd Akhtar S/o Sh. Yasin** 531, Gangoh Road Manak Mau Saharanpur 247001 and **Rashid Ahmed S/o Sh. Ansar Ahmad** 12/640 Kha Jatav Nagar Badi Basti Saharanpur, (Classified as NPA on 29.08.2020) to repay the amount mentioned in the notices being Rs.5,04,494.84/- and interest + other charges thereon of within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 21.06.2022. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, for an amount Rs.3,20,114.65/- as on 01.06.2022 and interest + other charges thereon) in all the accounts. Your attention is also invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Properties: Sale deed dtd 12.07.2000 and sale deed no 3644 dtd 30.06.2004 Property: Residential house Plot measuring 200 Sq Yards equal to 167.22 sq mtr., Khasra no 144m, situated at Mauza Dara Shivpuri Swad Bairoon P.T. & Dist. Saharanpur Dar Abadi Milan Vihar Colony Saharanpur.
East-Property of other person West: Others Property
North : Rasta 15 ft South : Bagh of Basira

Date: 21.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

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Description of Immovable Properties: Saledeed no 5438 dated 25.09.1999 Property 1: Plot no. 81, Kh no 85 wake vill Gawalira Paragna Dar Abadi Pooja Puram Colony Saharanpur
East -House of Sh. Yogender Singh West: 25 ft wide road
North : 25 ft wide road and plot no 1 South : 25 ft wide road

Date: 22.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

JSW Steel Limited

Corporate Identification No. (CIN) - L27102MH1994PLC152925
Registered Office: JSW Centre, Bandra Kurla Complex, Bandra (East), Mumbai 400 051
Tel: 91 22 42861000 Fax: 91 22 42863000
E-mail: jswi_investor@jsw.in Website: www.jsw.in

NOTICE OF THE 28th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING, BOOK CLOSURE AND FINAL DIVIDEND

NOTICE is hereby given that the Twenty-Eighth Annual General Meeting (AGM) of the Company will be held on **Wednesday, July 20, 2022 at 11.00 a.m. IST through Video Conferencing ("VC") Other Audio Visual Means ("OAVM")** to transact the business, as set out in the Notice of AGM which is being circulated for convening the AGM.

The Ministry of Corporate Affairs ("MCA") vide its Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 02/2021 dated January 13, 2021 and 02/2022 dated May 5, 2022 ("MCA Circulars") and the Securities and Exchange Board of India vide its Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 ("SEBI Circulars") has permitted the holding of AGM(s) through VC / OAVM, without the physical presence of the Members at a common venue.

In compliance with the aforesaid MCA Circulars and SEBI Circulars, Notice of the AGM along with the Annual Report for the financial year 2021-22 will be sent only through electronic mode to those Members whose email addresses are registered with the Company/Depositories. Members may note that the Notice of the 28th AGM and the Annual Report 2021-22 shall also be available on the Company's website viz: www.jsw.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of RTA (KFin Technologies Limited) i.e. <https://evoting.kfintech.com>. Members can attend and participate in the AGM through the VC/ OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC/ OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is providing the remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting during the AGM ("e-voting") to those Members who will be present in the AGM through Video Conferencing OAVM / facility and have not cast their vote through remote e-voting. Detailed procedure for remote-voting / e-voting for shareholders holding shares in Dematerialized mode, Physical mode and for shareholders who have not registered their email address is provided in the Notice of AGM.

Pursuant to Section 91(1) of the Companies Act, 2013, the Shareholders may note that the Register of Members and the Share Transfer Books of the Company will remain closed from 8th July, 2022 to 8th July, 2022 (both days inclusive) for the purpose of determining entitlement of members for the payment of Dividend for the financial year ended March 31, 2022, if declared at the Meeting. The final dividend, once approved by the shareholders in the ensuing AGM will be paid electronically through various online transfer modes to those shareholders who have updated their bank account details.

For shareholders who have not updated their bank account details, dividend warrants/ demand drafts/ cheques will be sent out to their registered addresses, however, this will be subject to the availability of postal services across the country. For registering email ID and bank account details, shareholders may follow the procedure as laid down below:

Registration of e-mail addresses:

I. For Members who hold shares in Electronic form:

- Visit the link <https://ris.kfintech.com/client/services/mobileereg/mobileemailreg.aspx>
- Select the name of the Company from dropdown.
- Enter details in respective fields such as DP ID and Client ID, Name of the Member, PAN details, mobile number and e-mail ID.
- System will send OTP on mobile number and e-mail ID.
- Enter OTP received on mobile number and e-mail ID and submit.

II. For Members who hold shares in Physical form:

- Visit the link <https://ris.kfintech.com/client/services/mobileereg/mobileemailreg.aspx>
- Select the name of the Company from dropdown.
- Enter details in respective fields such as Folio no. and Certificate no., Name of the Member, PAN details, mobile number and e-mail ID.
- System will send OTP on mobile number and e-mail ID.
- Enter OTP received on mobile number and e-mail ID and submit.

Update of bank account details:

Physical Holding: Send hard copies of the following details/documents to the Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad- 500 032, Telangana:

- Form ISR-1 along with supporting documents. The said form is available on the website of the Company at <https://www.jswsteel.in/investors/downloads> and on the website of the RTA at <https://ris.kfintech.com/client/services/isc/>
- Cancelled cheque in original, bearing the name of the Member or first holder, in case shares are held jointly. In case name of the holder is not available on the cheque, kindly submit the following documents:
 - Cancelled cheque in original;
 - Bank attested legible copy of the first page of the Bank Passbook / Bank Statement bearing the names of the account holders, address, same bank account number and type as on the cheque leaf and full address of the bank branch.
- Self-attested copy of the PAN Card of all the holders; and
- Self-attested copy of any document (such as Aadhaar Card, Driving License, Election Identity Card, Passport) in support of the address of the first holder as registered with the Company.

Further, Members are requested to refer to the process detailed in the RTA's website i.e. <https://ris.kfintech.com/client/services/isc/> and proceed accordingly.

Demat Holding: Members holding shares in electronic form are requested to update their Electronic Bank Mandate with their respective DPs.

Pursuant to the Income Tax Act, 1961 ("the Act"), as amended, dividend paid or distributed by a company on or after April 1, 2020, shall be taxable at the hands of the shareholders. The Company shall, therefore, be required to deduct tax at source at the time of making the payment of the dividend, wherever applicable, at prescribed rates, including applicable surcharge and cess.

To enable the Company to determine the appropriate TDS / withholding tax rate applicability, shareholders are requested to upload the requisite documents with the Registrar and Transfer Agent viz. KFin Technologies Private Limited ("RTA") at <https://ris.kfintech.com/form15> not later than 8th July 2022. No communication on the tax determination / deduction shall be entertained thereafter. The shareholders are requested to update their PAN with the Company / KFinTech (in case of shares held in physical mode) and depositories (in case of shares held in demat mode).

For JSW Steel Limited
Sd/-
Lancy Varghese
Company Secretary

Place : Mumbai
Date : June 25, 2022

यूनियन बैंक ऑफ इंडिया Union Bank of India

Regional Office : 1st Floor, Opposite Begum Bridge Road, Meerut 250001
Head office: 239, Vidhan Bhawan Marg, Nariman Point, Mumbai 400021.

[Rule- 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notices i.e. NAV/SARFAESIA:665-210187-19-20 DATED 01.06.2019 to **Mr. Shubham Tamer S/O Sh. Omveer Singh** Village Chhatarsali, PO Sarsawa Tehsil Nakur, Dist Saharanpur, **Mr. Omveer Singh S/O Sh. Dharam Singh** Village Chhatarsali, PO Sarsawa Tehsil Nakur, Dist Saharanpur, **Smt. Kanta w/o Village Chhatarsali**, PO Sarsawa Tehsil Nakur, Dist Saharanpur and **Mr. Digvijay Singh S/O Sh. Rakesh Kumar** Village Chahari, PO Pahansol, Dist Saharanpur, (Classified as NPA on 01.05.2019) to repay the amount mentioned in the notices being Rs.38,88,080.00 and interest + other charges thereon of within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 20.06.2022. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, for an amount Rs. 37,61,738.74 Dr/- as on 20.06.2022 and interest + other charges thereon) in all the accounts. Your attention is also invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Properties: Property: Plot no 12 Khasra no - 46(M) at Rajesh Pilot Vihar colony (Rajouri Gargen Colony) Tahaipur Telephone exchange colony road Saharanpur having area 16.22 sq. yd. or 200 sq. yds.
East-Plot No. 13 West: Plot No. 11
North : Others Plot South : 25 ft wide road

Date: 20.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

यूनियन बैंक ऑफ इंडिया Union Bank of India

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Head office: 239, Vidhan Bhawan Marg, Nariman Point, Mumbai 400021.

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Whereas, The undersigned being the Authorised Officer of Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notices i.e. NAV/SARFAESIA:665-210200 DATED 21.05.2021 to **Mr. Karan Singh Saini S/o Sh. Bhavara Singh**, Plot no 189 Pushpanjli Vihar, Janta Road, Saharanpur, **Sh. Vinod Kumar S/o Sh. Joyti Ram** Near Ram Mandir Radha Vihar Colony Saharanpur and **Smt. Pinki Saini W/o Plot no 189 Pushpanjli Vihar, Janta Road, Saharanpur**, (Classified as NPA on 31.03.2021) to repay the amount mentioned in the notices being Rs.16,39,298.55/- and interest + other charges thereon of within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 21.06.2022. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, for an amount Rs.16,39,298.55/- as on 31.03.2021 and interest + other charges thereon) in all the accounts. Your attention is also invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Properties: Sale Deed no 9504 dt 07/08/2014 Property: Residential house Plot measuring 118.00 Sq Yards equal to 93.63 sq mir., situated at pvt Plot No 189, Pertaining to Khasra no 43/2, Moja Chhakhtare, Puspanjli Vihar Saharanpur
East-Part of Plot no 189 West: Part of Plot no 189
North: Colony Road South: Plot no 157

Date: 21.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

यूनियन बैंक ऑफ इंडिया Union Bank of India

Regional Office : 1st Floor, Opposite Begum Bridge Road, Meerut 250001
Head office: 239, Vidhan Bhawan Marg, Nariman Point, Mumbai 400021.

[Rule- 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with (rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notices i.e. NAV/SARFAESIA:405-0000070:21 DATED 21.05.2021 to **Mr. Dharmendra Pal Singh** S/o Harpal Singh (Applicant) 107 goindvi vihar near sankat mochan mandir janta road Saharanpur, **Smt. Babita Singh W/o Sh. Dhyamendra Pal Singh (Co-applicant)** 107 goindvi vihar near sankat mochan mandir janta road Saharanpur and **Sh. Bhanwar Singh S/o Jagdish Singh (Guarantor)** Village Altheri, Po Badheri Ghoghua Saharanpur, (Classified as NPA on 01.03.2021) to repay the amount mentioned in the notices being Rs. 22,67,536.71/- and interest + other charges thereon of within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 22.06.2022. The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, NAV Saharanpur Branch, New Awas Vikas Colony Delhi Road Saharanpur Uttar Pradesh 247001, for an amount Rs. 22,67,536.71 /- as on 31.03.2021 and interest + other charges thereon) in all the accounts. Your attention is also invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Properties: Saledeed no 3702 dated 26.06.2007 Property 1: Plot no 106 Dara Rajpura Bairoon P.T. & Dist Saharanpur Dar Abadi Govind Vihar Colony Saharanpur.
East -30 ft wide road West: Plot no 97
North : Plot no 107 of khan chand wala South : Property of Seema Arora

Date: 22.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

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Description of Immovable Properties: Sale deed no. 3632 dtd 15.07.2005 Property: Commercial Property (Petrol Pump Site) situated at k h no. 6, Khata Khauntani no 21, village Khatriwala Pargana Saharanpur.
East -Sadak Pukhta West: Aaraji kaasth Mikkiyati Vikreta
North : Aaraji Kaasth Digar Shaks South : Aaraji Kaasth Mikkiyati Vikreta

Date: 21.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

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Description of Immovable Properties: Property: Residential Property situated on kh no 123 (m) Dara Mahipura bearing MPL3/1509/2/61-B/1 (Part) Mahipura near Rakesh chemical RTO office, Transport Nagar Dehradun Road Saharanpur Measuring area 167.22 sq mtr in the name of Mrs. Sabra Begum.
East -Property of Vendor West: Plot of Shahjad Ahmad
North : Rasta 12 ft South : Rasta 8 ft

Date: 20.06.2022 Place : Saharanpur AUTHORIZED OFFICER UNION BANK OF INDIA

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